

ORISSA ORDINANCE No. 12 OF 1991

**THE ORISSA PANCHAYAT SAMITIS (POSTPONEMENT OF ELECTION)
SECOND AMENDMENT ORDINANCE, 1991**

[Promulgated by the Governor of Orissa on the 30th December, 1991,
first published in an extraordinary issue of the *Orissa Gazette*,
dated the 30th December, 1991.]

AN

ORDINANCE

**FURTHER TO AMEND THE ORISSA PANCHAYAT SAMITIS (POSTPONEMENT OF
ELECTION) ACT, 1990.**

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Panchayat Samitis (Postponement of Election) Act, 1990 in the manner hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to promulgate the following Ordinance in the Forty-second Year of the Republic of India :—

Short title

1. This Ordinance may be called the Orissa Panchayat Samitis (Postponement of Election) Second Amendment Ordinance, 1991.

Amendment
of
section 3.

2. In section 3 of the Orissa Panchayat Samitis (Postponement of Election) Act, Orissa Act 6 of 1990, in clause (a) of sub-section (1), for the figures, letters and word "31st January, 1992", the figures, letters and word "31st July 1992" shall be substituted.

YAGYA DUTT SHARMA

Governor of Orissa

Dated the 30th December, 1991